## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 711/TT/2020

**Subject** : Petition for truing up of transmission tariff of 2014-19

period and determination of transmission tariff of 2019-24 period for two assetsunder "Expansion and Replacement of existing SCADA/EMS System at SLDCs' of Northern Region (NR ULDC Phase-II)".

Date of Hearing : 24.9.2021

**Coram** : Shri P.K. Pujari, Chairperson

Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited Ltd.

&16 Others

Parties present : Shri S. S. Raju, PGCIL

Shri D.K. Biswal, PGCIL

Shri Ved Prakash Rastogi, PGCIL

Shri A.K. Verma, PGCIL

## Record of Proceedings

Case was called out for virtual hearing.

- 2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period forthe following assets under "Expansion and Replacement of existing SCADA/EMS System at SLDCs of Northern Region (NR ULDC Phase-II)" in Northern Region:

Asset-I: New EMS/SCADA at SLDCs of UPPTCL, RRVPNL, DTL, HVPNL, BBMB, PSPTCL, HPSEBL and J&K, PDD; and

Asset-II: New EMS/SCADA at SLDCs of UPPTCL and J&K, PDD

b. Assets-I and II were put under commercial operation on 31.12.2015 and 30.11.2016 respectively.



- c. Transmission tariff with respect to Asset-I was determined for 2014-19 tariff period vide order dated 15.12.2017 in Petition No. 144/TT/2016 and for Asset-II vide order dated 11.4.2019 in Petition No.243/TT/2018.
- d. Clarification with regard to time over-run in COD of the instant assets has been submitted vide affidavit dated 22.9.2021. The Commission vide its order 12.12.2017 in Petition No. 144/TT/2016 has already condoned the time over-run with respect to Asset-I from scheduled commercial operation date i.e. 5.11.2014 to 28.8.2015. RLDC certificate for Asset-I was issued on 31.12.2015. The Petitioner wanted to combine Asset-II with Asset-I but it could not be done as Asset-II was delayed on account of reasons beyond the control of the Petitioner and the Petitioner had to commission Asset-I owing to various contractual obligations.
- e. Asset-II was delayed on account of reasons attributable to UPPTCL, law and order issues in J&K, heavy rainfall and snowfall etc. which have been detailed in the petition and vide affidavit dated 22.9.2021.
- f. Interest During Construction(IDC) and Incidental Expenditure During Construction (IEDC) pertaining to Asset-I which was earlier restricted by the Commission has been reclaimed in the present petition with supporting documents and justifications for time over-run.
- g. Justification for Additional Capital Expenditure (ACE) sought through the Technical Validation letter has been submitted vide affidavit dated 14.9.2021.
- h. Communication equipment including SCADA are to be considered as IT equipment as per Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2015 and as such depreciation has been claimed accordingly. Depreciation for IT equipment is @15% but it was inadvertently earlier claimed @6.33%. The said error has now been rectified at the stage of truing up.
- i. Rejoinder to the reply of UPPCL has been filed vide affidavit dated 22.9.2021.
- 3. It appears that though the Petitioner has attributed part of the time over-run in case of Asset-II to UPPTCL, UPPTCL has not been made a party to the present proceedings. Accordingly, the Petitioner is directed to implead UPPTCL as a Respondent and file amended "Memo of Parties". UPPTCL is directed to file its reply by 18.10.2021 and the Petitioner to file its rejoinder by 29.10.2021.
- 4. The Petition shall be listed for further hearing in due course for which a separate notice will be issued.

## By order of the Commission

sd/-(V. Sreenivas) Deputy Chief (Law)

